

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "एस.एम.सी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCHES, "SMC" CHANDIGARH
(VIRTUAL COURT)

श्री एन.के.सैनी, उपाध्यक्ष

BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT

आयकर अपील सं./ ITA No.19/Chd/2020

निर्धारण वर्ष / Assessment Year : 2010-11

Shri Alok Srivastava C/o Parikshit Aggarwal, C.A H.No. 1238, Sector 22-B, Chandigarh-160022	बनाम	The ITO Ward- 5(4) Chandigarh Camp at Mohali C-81, Indl. Area, Phase-VI Mohali-Punjab
स्थायी लेखा सं./PAN NO: AVWPS4588E		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Parikshit Aggarwal, CA

राजस्व की ओर से/ Revenue by : Smt. Meenakshi Vohra, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 18/08/2021

उद्घोषणा की तारीख/Date of Pronouncement : 18/08/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-2, Chandigarh dt. 21/10/2019.

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of this appeal stating therein as under:

Subject- Prayer for permission to withdraw the appeal in the case of Sh. Alok Srivastava, ITA No. 19/Chandi/2020 for A.Y. 2010-11

Hon'ble Bench,

Kindly refer to the matter cited as subject above. We have been directed by the assessee to most respectfully submit that in respect of his appeal he had filed declaration under Vivad se Vishwas Scheme, 2020 whereby the Worthy Pr. CIT has issued certificate in Form 3, copy of the same is attached herewith . It is, therefore, most humbly and respectfully prayed that the permission may please be granted for withdrawal of appeal. We shall be highly obliged.

*Thanking You,
Yours Faithfully,*

*Sd/-
(Parikshit Aggarwal)
Chartered Accountant
Counsel for the Assessee*

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing Certificate No. 251108250110221, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 18/08/2021)

Sd/-
एन.के.सैनी,
(N.K. SAINI)
उपाध्यक्ष / VICE PRESIDENT

AG

Date: 18/08/2021

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File